

MEGHALAYA LEGISLATIVE ASSEMBLY

LIST OF BUSINESS

RE – ASSEMBLED BUDGET SESSION

MONDAY, JUNE 16th, 2014

GOVERNMENT BUSINESS

1. Questions.
2. **Shri T. CHYNE, MLA** to call the attention of the Minister in-charge Elections under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in “The Shillong Times” dt. 22-5-2014 under the caption “ ‘B’ deshis living in State prior to 1971 are Indians”.
3. **Smti. ROSHAN WARJRI, Minister in-charge Home(Police)** to lay a statement relating to a Call Attention notice by Shri C.R. Marak, MLA under the caption “ Curfew in Chokpot as protest turns into fiery battle”.
4. **Shri A.L. HEK, Minister in-charge Health & Family Welfare** to lay a statement relating to a Call Attention notice by Shri Paul Lyngdoh, MLA under the caption “ Hek assures free & fair entrance exam”.
5. **Dr. MUKUL SANGMA, Chief Minister in-charge Finance** to lay a statement relating to a Call Attention notice by Shri James K. Sangma, MLA under the caption “RTI activists nail Government on huge expenditure”.
6. Voting on Demands for Grants
7. (a) **Dr. MUKUL SANGMA, Chief Minister in-charge Finance** to beg leave to introduce the Meghalaya Appropriation (No.II) Bill, 2014.
(b) If leave be granted to introduce the Bill.
8. **Shri P. TYNSONG, Minister in-charge Parliamentary Affairs to move :**
“ That the second proviso to sub-rule(c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No.II) Bill, 2014 be suspended for the time being in so far as the rule requires circulation of the Bill four days in advance before the motion for consideration may be moved ”.

9. (a) **Dr. MUKUL SANGMA, Chief Minister in-charge** Finance to move that the Meghalaya Appropriation (No. II) Bill, 2014 be taken into consideration;
(b) Consideration of the Meghalaya Appropriation (No.II) Bill, 2014 clause by clause.
10. **Dr. MUKUL SANGMA, Chief Minister in-charge** Finance to move that the Meghalaya Appropriation (No. II) Bill, 2014 be passed.
11. (a) **Prof. R.C. LALOO, Deputy Chief Minister in-charge** Education to move that the Martin Luther Christian University (Amendment) Bill, 2014 be taken into consideration;
(b) Consideration of the Martin Luther Christian University (Amendment) Bill, 2014 clause by clause.
12. **Prof. R.C. LALOO, Deputy Chief Minister in-charge** Education to move that the Martin Luther Christian University (Amendment) Bill, 2014 be passed.
13. (a) **Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge** Law to move that the Meghalaya Special Courts Bill, 2014 be taken into consideration.
(b) Consideration of the Meghalaya Special Courts Bill, 2014 clause by clause,
14. **Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge** Law to move that the Meghalaya Special Courts Bill, 2014 be passed.
15. **Dr. MUKUL SANGMA, Chief Minister in-charge Finance to present the following :-**
 - (i) Report of the Comptroller and Auditor General of India on State Finances for the year ended 31st March, 2013.
 - (ii) Report No.1 of the Comptroller and Auditor General of India (Revenue Sector) for the year ended 31st March, 2013.
 - (iii) Report No.2 of the Comptroller and Auditor General of India (Social, General and Economic Sectors and Public Sector Undertakings) for the year ended 31st March, 2013.
16. **Shri H.D.R. LYNGDOH, Minister in-charge** Cooperation to lay the Annual Report & Account of the Meghalaya State Warehousing Corporation for the year 2012 -2013.

17. **Shri H.S. LYNGDOH, MLA & Chairman** of the Public Accounts Committee to lay the Fortieth Report of the Committee on Public Accounts pertaining to the Regularisation of Excess Grants relating to the Appropriation Accounts for the years from 1971-72 to 2011-2012.
18. Prorogation/Adjournment sine-die.
19. **National Anthem.**

*Shillong,
The 13th June, 2014.*

*H. Myllemngap,
Secretary,
Meghalaya Legislative Assembly.*